

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.445/05

Tuesday this the 14th day of June, 2005

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

C.Sreenivasan,
S/o.late Achuthan Nair,
Assistant Projector Officer,
Kerala State Social Welfare Board, Trivandrum – 10.
Residing at : "Sree Nilayam", P.O.Viyyoor,
Trichur.

...Applicant

(By Advocate Mr.P.V.Mohanan)

Versus

1. The Chair Person,
Central Social Welfare Board,
B-12, Qutub Institutional Area,
New Delhi.(Ministry of Human Resources Department),
Government of India.

2. The Joint Director,
Central Social Welfare Board,
B-12, Qutub Institutional Area,
New Delhi.

3. Union of India represented by Secretary,
Government of India,
Ministry of Human Resources Department,
Department of Women & Child Development,
New Delhi.

...Respondents

(By Advocate Mr.Sunil Jose)

This application having been heard on 14th June 2005 the Tribunal
on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant presently working as Assistant Project Officer, Kerala
State Social Welfare Board, Trivandrum by proceedings dated 25.5.2005
has been transferred as Assistant Project Officer, Mizoram. Aggrieved by

this order he has filed this O.A.

2. The contentions of the applicant are that he is on the verge of retirement, he is entitled to be retained at the present station as he will be retired on superannuation on May 2008 and that his spouse is employed in a State Public Sector Undertaking in Kerala. It is also submitted that he had already served in ^a hard station earlier and got transferred to Trivandrum on compassionate grounds and at this stage he would be put to great hardship if he is transferred out to a far of place like Mizoram. The applicant has submitted a representation dated 7.6.2005 duly recommended by the Chairperson, Kerala State Social Welfare Board, Trivandrum which has not been disposed of so far.

3. Heard. Shri.Sunil Jose takes notice on behalf of the respondents.

4. In view of the circumstances we are of the view that it will serve the ends of justice if a direction is given to the respondents to consider the request made by the applicant in the representation dated 7.6.2005. Accordingly we direct the 1st respondent to consider and take a decision on the above representation of the applicant within a period of two months and till a decision is taken status quo of the applicant shall be maintained. The O.A is disposed of accordingly.

(Dated the 14th day of June 2005)



K.V.SACHIDANANDAN
JUDICIAL MEMBER

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Sathi Nair
SATHI NAIR
VICE CHAIRMAN